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കേരള സർക്കാർ
Government of Kerala
2017



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കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 28/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Joji Mathew, Managing Director, Rainbow Cruise, Unnis Building, Mamood, Alappuzha and the workman of the above referred establishment Sri Rajesh Kumar, M. K., Manalodil House, North Aryad P. O., Alappuzha in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Rajesh Kumar who had been working as 'Srank' in Rainbow Cruise House Boat, Alappuzha by the management is justifiable or not ? If not what relief he is entitled to ?

(2)

G.O. (Rt.) No. 29/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Benny George, Proprietor, Alappillil Automobiles, Kumbalam Ferry, Edakochi and the workman of the above referred

establishment represented by Sri Leeladharan, C. B., Changanath Paramb, Chembumkandam Lane, Perumbadapp, Kochi-6 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri C. B. Leeladharan by the proprietor of Alappillil Automobiles, Edakochi is justifiable ? If not, what relief he is entitled to ?

(3)

G.O. (Rt.) No. 30/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Rado Tyres Ltd., Kothamangalam-686 691 (2) The General Secretary, Rado Tyres Employees Association (INTUC), Rado Tyres Ltd., Kothamangalam-686 691 and the workman of the above referred establishment represented by the General Secretary, Rado Tyres Employees Union (CITU), Kothamangalam-686 691 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand for getting enhanced rate of bonus by the unions, Rado Tyres Ltd., Kothamangalam is justifiable ? If yes what is the rate of enhancement they are entitled to ?

(4)

G.O. (Rt.) No. 31/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) PTA President & Chairman, School Noon Meal Programme, KRPM High School, Seethathodu, Seethathodu P. O. (2) Smt. G. Vasantha Kumari Amma, Headmistress & Convenor, School Noon Meal Programme, KRPM High School, Seethathodu, Seethathodu P. O. and the worker of the above referred establishment Smt. K. P. Santhamma w/o Rajan Nair, Kallarakkal Veedu, Seethathodu P. O.-689 667 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. K. P. Santhamma, Midday Meal Worker (w/o Rajan Nair, Kallarakkal Veedu, Seethathodu P. O., Pathanamthitta) by the School PTA President and the Headmistress, KRPM Higher Secondary School, Seethathodu P. O., Pathanamthitta is justifiable or not ? If not what relief the worker is entitled to ?

(5)

G.O. (Rt.) No. 32/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Priya Raghavan, Hotel Railview, Opposite to Kollam Railway Station, Kollam-691 001 (2) Smt. Roopa, Hotel Railview, Opposite to Kollam Railway Station, Kollam-691 001 (3) Smt. Rekha, Hotel Railview, Opposite to Kollam Railway Station, Kollam-691 001 and the workman of the above referred establishment Sri Jayasing, Kochutharayil Veedu, Kandallloor P. O., Karthikapally, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Jayasing, Store Keeper, by the management of the Hotel Rail View, Near Railway Station, Kollam is justifiable or not? If not what relief the worker is entitled to?

(6)

G.O. (Rt.) No. 33/2017/LBR.

Thiruvananthapuram, 12th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. P. Mohan Nair, Director, Dr. Nair's Hospital, Ashramam, Kollam-691 002 and the worker of the above referred establishment Smt. Vijayalakshmi, S., Vayalil Veedu, Pattathanam P. O., Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of service of Mrs. Vijaya Lakshmi, Nursing Assistant by the management of Dr. Nair's Hospital, Ashramam, Kollam is justifiable or not? If not what relief the worker is entitled to?

(7)

G.O. (Rt.) No. 34/2017/LBR.

Thiruvananthapuram, 12th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the General Secretary, Kerala Urayma Devaswom Board, Thirumaraikulam Sree Mahadevakshetram Devaswom, Vaduthala, Kochi-23 (2) Sri R. V. Ranjith (Manager, Thirumaraikulam Devaswom), Rajesh Bhavan (Mudappanamyali), Chethikkode P. O.-682 315 and the worker of the above referred establishment Smt. Biji Pradeep, Parayil Veedu, Chethikkode P. O., Kanjiramattom, Ernakulam-682 315 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Biji Pradeep, Counter Assistant by the trust of Thirumaraikulam Sree Mahadevakshetram, Chettikode is justifiable? If not what are the reliefs she is entitled to?

(8)

G.O. (Rt.) No. 35/2017/LBR.

Thiruvananthapuram, 12th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, A One Milk Products, Eravichira West, Sooranad South, Patharam P. O., Kollam and the workmen of the above referred establishment represented by the President, Kollam District Milk Employees Union, AITUC, Professor Ganga Prasad Smaraka Mandiram, Sooranad Mandalam Committee Office, Sooranad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Murali Krishnakurup by the management of A One Milk Products, Sooranad, Patharam is justifiable or not? If not, what relief the worker is entitled to?

(9)

G.O. (Rt.) No. 54/2017/LBR.

Thiruvananthapuram, 13th January 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Trichur Agri-Horticultural Society, Ayyanthole, Thrissur-680 003 and the workmen of the above referred establishment represented by the Secretary, Agri-Horticultural Society Employees Union, AITUC, K. K. Warriar Smarakam, Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the worker Smt. R. Satheedevi by the management Trichur Agri-Horticultural Society is justifiable ? If not, what relief she is entitled to get ?

By order of the Governor,

GOPAL, V.S.

Deputy Secretary to Government.

ERRATUM

G. O. (Rt.) No. 27/2017/LBR.

Thiruvananthapuram, 11th January 2017.

Read:— (1) G O. (Rt.) No. 1273/2016/LBR dated 18-10-2016.

(2) Letter No. I (1) 20814/2016 dated 8-12-2016 from the Labour Commissioner, Thiruvananthapuram.

As per the order read above, an Industrial Dispute between the Management of St. Joseph Public School and its workmen was referred for adjudication to the Industrial, Tribunal, Alappuzha.

(2) Now the Labour Commissioner as per the letter read above, has requested the Government to correct the clerical error occurred in the second point in the annexure of the said order.

(3) Government have examined the matter and are pleased to order that the point No. 2 in the annexure of the order read above will be read as follows;

“Whether the demand of the union for the revision of wages of workers is justifiable ? If not, what are the remedies?”

(4) The Government Order read above stands modified to that extent only.

By order of the Governor,

GOPAL, V.S.

Deputy Secretary to Government.